

sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall take up the clauses.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.06 hrs.

APPROPRIATION (RAILWAYS)
NO. 2 BILL, 1979

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE): I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-

79 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We take up the clauses.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clause 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.08 hrs.

APPROPRIATION BILL, 1979

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGARWAL): I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1977, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund

†Moved with the recommendation of the President.

of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1977, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clauses.

The question is:

"That clauses 2 and 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.10 hrs.

APPROPRIATION (NO. 2) BILL,
1979

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGARWAL): I move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79, be taken into consideration."

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the

services of the financial year 1978-79, be taken into consideration."

SHRI A. C. GEORGE (Mukandapuram): Mr. Chairman, Sir, in this Appropriation Bill No. 2, obviously, one of the main items, I understand, is to cover for the loss of Rs. 128 crores by the public sector undertakings and an important part of it is being consumed by the Food Corporation of India also. It so happens, if my arithmetic is fairly right, that on an investment of Rs. 12,800 crores, the Minister is asking for 1978-79 exactly a figure which is very very interesting, 128 crores, as supplementary demand. As was pointed out, this particular sector of investment could have, in the normal course, given us a good revenue which, to a great extent, could have been a relief to the proposed or existing taxes which have been put on the tax-payers.

15.11 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Another public sector undertaking which is mentioned in the Supplementary Demands is the Heavy Engineering Corporation in Ranchi. Sir, excuse me for being nostalgic, there was a time when I had something to do with the Heavy Engineering Corporation. In 1976-77, it was making profit. Now, we are at a stage when not only it is running in a loss but something has to be done to salvage it.

Another example is of Food Corporation. I do not want to enumerate all these industries. This is one sector which could have yielded profit and added to the revenue of this country. But the supplementary demand is again coming asking for a huge sum. This is a sector where the Government definitely has to take the blame. For the past two years, it has become a routine with the Members of that side and the Ministers especially to put the blame on the 30-year rule

†Moved with the recommendation of the President.